

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

item No.119 – IA 266 of 2022
item No.120 – IA 52 of 2022
item No.121 – IA 220 of 2022
In
CP(IB) 397 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicant

.....Respondent

Order delivered on ..24/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vatsal Trivedi, Adv.
For the Respondent : Mr. Kiran Shah, PCA
For the Non-applicant : Mr. Monnal Davawala (Proxy) Adv.

ORDER

IA 266 of 2022

Application filed by one of the claimants seeking direction against RP for rejection of its claim. Mr. Kiran Shah RP in person accepts notice undertakes to file reply, within two weeks.

List on 18.04.2022.

IA 52 of 2022

Application filed by RP. Learned Counsel Mr. Monaal Davawala accepts notice for Non-Applicant ICIC Bank and undertakes to file reply within two weeks, rejoinder if any, one week thereafter.

List on 18.04.2022.

IA 220 of 2022

Application filed by the lessor of the property of the Corporate Debtor seeking direction against RP. Mr. Shah RP in person undertakes to file reply within two weeks.

List on 18.04.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**